

CENTRE FOR BUSINESS AND
COMMERCIAL LAWS

CALL FOR PAPERS

NLIU JOURNAL OF
BUSINESS LAWS

VOLUME V, 2023



Centre for
**Business &
Commercial Laws**
NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL

INTRODUCTION

ABOUT THE CENTRE FOR BUSINESS AND COMMERCIAL LAWS

The Centre for Business and Commercial Laws ("CBCL") was established as a "Centre for Excellence" in 2008 at the National Law Institute University, Bhopal ("NLIU"). Driven by its primary purpose to cultivate a culture of commercial keenness within the student community, CBCL has striven to generate awareness and facilitate scholarship in the field of corporate and business laws. It is in line with its mission to initiate discussion on and promote the understanding of business laws that the Centre has undertaken numerous initiatives over the years to aid the student community in refining their understanding of commercial laws.

ABOUT THE NLIU JOURNAL OF BUSINESS LAWS

The *Journal of Business Laws* ("JBL") serves as the flagship publication of CBCL and is a specialized periodical devoted exclusively to corporate and commercial laws, which offers legal professionals, academicians and students an up-to-date review of the field. Published pieces include long articles, short articles, case and legislative comments, and book reviews on the law and practice relating to corporate and commercial laws.

Hon'ble Justice Ravi Malimath, Chief Justice of the Madhya Pradesh High Court and the Chancellor of NLIU, serves as the Patron-in-Chief of the Journal, whereas Prof. (Dr.) S. Surya Prakash, Vice- Chancellor of NLIU, serves as the Patron of the Journal.



THEMES

The JBL shall include articles pertaining to the field of business and commercial laws. The Journal welcomes submissions on any of the following broad themes and sub-themes:

Broad Themes

- Company Law
- Investment Law
- Competition Law
- Law of Banking and Finance
- Insolvency and Bankruptcy Law

- Taxation Law
- Securities and Capital Markets Law
- Intellectual Property Law
- Contract Law
- White-Collar Crimes.

Sub-Themes

The following sub-themes are merely indicative areas of consideration and the authors are free to delve into any subject matter of contemporary relevance under the broad themes.

- Artificial Intelligence and its impact on Corporate Law
- Exploring the Fundraising Terrains: IPO, FPO, QIP, NCS, FCCBs, etc.
- Private Equity and Venture Capital
- Aspects of Cross Border Insolvency and other challenges in the IBC regime
- Developments in IPR especially at the dawn of AI (Metaverse, Patentability of AI Inventions, etc.).
- Corporate Governance Issues and Shareholder Activism (Analysis with comparable jurisdictions).
- Corporate Fraud: Identification and Rectification
- Regulation of Finfluencers
- The Digital Personal Data Protection Act, 2023 and its working in the corporate realm
- Challenges in Mergers & Acquisitions landscape
- ADR: Analysis of the Mediation Act 2023, Reforms in the Arbitration Act
- Strengthening Alternative Investment Fund Governance
- Legal aspects involved in the Gaming Industry
- Corporate Climate Litigation
- Virtual Digital Assets and their regulatory challenges
- ESG Disclosures in Indian regulatory space
- Big Data and other developments in Competition Law
- Startup Financing and Regulation
- Recent Consultation Papers and LODR/ICDR Amendments by SEBI to reform Securities Market ecosystem and Ease of Doing Business.

Contributions from students, academicians, and professionals must be original and unpublished. The submissions are expected to be of contemporary social relevance and must demonstrate high standards of scholarship.

CATEGORIES OF SUBMISSION

Submissions can be made under the following categories:

**Long articles
(4000 to 7000 words*)**

The article must be a comprehensive and in-depth analysis of a contemporary issue in corporate and commercial laws and should include references to a range of sources and contributions in the form of alternatives and suggestions.

**Case comments
(2000 - 4000 words*)**

The comment must be an analysis of a recent judgment, bringing out its relevance in light of the development of corporate and commercial law, views expressed in the judgment and the opinion(s) of the author(s).

**Short articles
(2000 to 4000 words*)**

The article must be an analysis of a contemporary issue in corporate and commercial law and should include a reference to a range of sources and contributions in the form of alternatives and suggestions.

**Legislative comments
(2000 - 4000 words*)**

The comment must be a critical analysis of a recent amendment, legislative report, notification, or a new enactment, and must include the views of the author(s).

**Book review
(1000 to 3000 words*)**

The review must be a crisp account of a recently published book on corporate and commercial laws, including the issues explored and related arguments of the author.

**The word limit is exclusive of the abstract and the footnotes. The prescribed word limit may be relaxed up to 10%, at the discretion of the Editorial Board.*

SUBMISSION GUIDELINES

FORMATTING GUIDELINES

The following guidelines ought to be followed:

1. The title must succinctly encapsulate the topic and explain the body of work.
2. There must be an abstract (250-300 words) which briefly describes the idea behind the submission, its structure, and the authors' conclusion(s). It must include the novelty and usefulness of the idea that the author wishes to put forth and must categorically mention the specific contribution of the article beyond the existing available literature.
3. The body of the manuscript should be in Times New Roman, Font Size 12, and 1.5-line spacing.
4. The footnotes should be in Times New Roman, Font Size 10, and single line spacing.
5. The citations must conform to the style of OSCOLA (4th Edition) – [Key available here](#).
6. Co-authorship (Maximum two authors) is permitted for all articles.
7. Manuscripts should only use footnotes as a means of citation. No other method shall be permitted.
8. Substantive footnotes are permissible.
9. The manuscript should not contain any references to the identity of the authors. However, authors are allowed to cite their previous published work.

COPYRIGHT

The submissions made must be original and devoid of any plagiarized content. All manuscripts shall only proceed to content evaluation after clearing a strict and thorough plagiarism check to ensure the originality of the publication.

Submissions made to the Journal of Business Laws must not have been previously published or submitted for publication elsewhere.

The author agrees to give the Journal of Business Law all the necessary rights to produce, distribute and publish the manuscript, including but not limited to offline or online media.

MODE OF SUBMISSION

The manuscripts are to be submitted via Google Form on the following link: <https://forms.gle/1pUVDfxKCngG9wZKA> by **11:59 pm, 10th January, 2024**.

Only those manuscripts which are submitted through the Google Form shall be considered for publication.

Each author will receive an acknowledgment of receipt of their submission from CBCL shortly after submitting.



In case of any queries, kindly drop an email at
cbcl@nliu.ac.in or contact:

Samavi Srivastava

Convenor, CBCL | +91 89891 25575

Vachas Chaturvedi

Co-Convenor, CBCL | +91 96436 62051

Amitabh Abhijit

Secretary, CBCL | +91 96316 31164



Centre for
**Business &
Commercial Laws**
NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL